

set up a low temperature Carbonisation Plant to manufacture smokeless domestic fuel at Kothagudam in Andhra Pradesh; and

(b) what will be the cost of this project and by what time will the Plant go into production?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, the matter is still under consideration.

(b) Does not arise.

Opium

542. Shrimati Tarkeshwari Sinha: Will the Minister of Finance be pleased to state whether Government propose to restrict progressively export of opium to other countries?

The Minister of Finance (Shri T. T. Krishnamachari): Export of opium to foreign countries is effected only against import licences issued by the Governments of the importing countries. This is to ensure that such opium is utilised solely for the production of alkaloids for medicinal purposes, or for scientific research.

In these circumstances the question of a progressive reduction of export of opium does not arise.

Appointment of Relatives of Officers in Private Firms

543. Pandit D. N. Tiwary: Will the Minister of Home Affairs be pleased to state:

(a) number of Officers who sought previous permission of Government for appointment of their relatives in private firms during the last 2 years; and

(b) number of cases where permission was withheld during the same period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be placed on the Table of Lok Sabha as soon as it is available.

Property Statements

544. { Pandit D. N. Tiwary:
Shri Naval Prabhakar:

Will the Minister of Home Affairs be pleased to state:

(a) whether the instructions under the Central Civil Services (Conduct) rules requiring every member of class I & II service to submit return every year of their properties are being followed strictly;

(b) the steps taken against defaulters; and

(c) whether these returns are scrutinised and if so by what agency?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Defaulters in this respect are liable to be proceeded against departmentally.

(c) Yes; by the head of the office or the head of the department or the administrative Ministry, as the case may be, or any other authority prescribed for the purpose.

State Bank of India

545. Pandit D. N. Tiwary: Will the Minister of Finance be pleased to state what percentage of the rural credit was met by the State Bank of India during 1956-57 and 1957-58 so far?

The Deputy Minister of Finance (Shri B. R. Bhagat): The materials are being collected for the purpose of working out the percentage of the rural credit which was met by the State Bank of India during these periods.

Manipur Rifles

546. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that nine pensioners including disabled and compulsory pensioners are still in service in the senior ranks in the Manipur Rifles; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Eight pensioners of the rank of Subedar Major and below are in service in the Manipur Rifles. Of these, one is a disability pension holder and seven are retirement pension holders.

(b) None of those persons had reached the age of superannuation at the time of their re-employment, and are still below that age.

Medical Treatment

547. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state when the civilians in Ordnance Depots, MES and Technical Development Organisation will be entitled to the same medical treatment, as the civilians in Ordnance Factories?

The Deputy Minister of Defence (Shri Raghuramaiah). Civilians in Technical Development establishments which are associated with Ordnance Factories and civilians of IN/IAF detachments attached to them are already entitled to the same medical treatment facilities as the civilians in Ordnance Factories at the Factory Hospitals. There is no proposal under consideration to put civilians in Ordnance Depots, MES and other Technical Development establishments, which are not associated with Ordnance Factories, on the same footing as civilians in Ordnance Factories in this respect.

Employees in Private Sector

548. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that since the "Indianisation" of officers in the Private Sector, a large number of Indian officers who are closely related to officers in key posts in Government of India have been recruited in such undertakings to fill up important posts,

(b) whether the Government of India have made any enquiry about this matter, and

(c) if so, what are their findings?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) Government have not found it necessary to maintain any statistics in this respect. They have, however, issued certain instructions regulating acceptance of employment in the Private Sector by close relatives and dependants of Class I officers. A copy of these instructions is laid on the Table of the Lok Sabha [See Appendix II, annexure No 101.]

भारतीय पुलिस प्रशिक्षण केंद्र

५४६ श्री नवल प्रभाकर क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) इस समय माउण्ट रोड के भारतीय पुलिस सेवा प्रशिक्षण केंद्र में कितने व्यक्ति प्रशिक्षण ले रहे हैं,

(ख) प्रत्येक राज्य के कितने कितने व्यक्ति प्रशिक्षण के लिये चुने गये हैं, और

(ग) प्रत्येक प्रशिक्षार्थी पर अनुमानित कितना खर्च होगा ?

गृह-कार्य मंत्री (पंडित गो० ब० पन्त)

(क) ५५ ।

(ख) सब जाक सेवा आयोग की प्रतियोगी परीक्षा के परिणामों के आधार पर जो उम्मीदवार भारतीय पुलिस सेवा में भर्ती किये जाते हैं उन्हें इस कालेज में शिक्षा दी जाती है। इनके अतिरिक्त सम्बन्धित राज्य सरकारों के कहने पर कुछ अन्य अधिकारियों को भी शिक्षा दी जाती है। राज्य वार प्राकटो का विवरण सत्रापटल पर रख दिया गया है। [बेल्जिये परिशिष्ट २, अनुसूचक सं० १०२]

(ग) प्रशिक्षा पाने वाले अधिकारियों के वेतन और भत्ते के अतिरिक्त लगभग ७,००० रुपये प्रति वर्ष ।